COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 321 & 322 of 2018 IN DFR NO. 278 OF 2018

Dated: 13th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Chemplast Sanmar Limited Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : ----

<u>ORDER</u>

The learned counsel, Ms. Neha Garg, appearing for the Appellant prays for two weeks' time to enable her to file an additional affidavit to explain the delay in filing the Appeal.

Submission made by her, as stated above, is placed on record.

The learned counsel appearing for the Appellant is granted two weeks' time to enable her to file an additional affidavit explaining the delay in filing the Appeal. She may file the same by 26.03.2018.

List this matter on <u>27.03.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt